

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 797**  
TO BE ANSWERED ON 05.02.2021

**Environmental Clearance for Power Plants**

797. SHRI M. SELVARAJ:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received any request for environmental clearance from power plant operators in Nagapattinam Parliamentary constituency of Tamil nadu;
- (b) if so, the details thereof;
- (c) whether these power plant operators in Nagapattinam constituency have adhered to the environmental norms before applying for clearance;
- (d) if so, the details thereof; and
- (e) if not, the steps being taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

(a) & (b) Three thermal power plants located in the District of Nagapattinam have been granted Environmental Clearance (EC) by Ministry of Environment, Forest and Climate Change (MoEFCC) as per the Environmental Impact Assessment (EIA) Notification, 2006 with following details:

1. 2x150 MW coal based Thermal Power Plant at villages Okkur and Velankudi, Kilvelur Taluk, District Nagapattinam by M/s Nagai Power Pvt. Ltd, Hyderabad (EC granted on: 27.05.2010 by SEIAA, Tamil Nadu and amended on 05.09.2012 by MoEFCC).
2. 2x660 MW Super Critical Coal Based Thermal Power Plant at village Talanchankadu, in Tharangambadi Taluk, District Nagapattinam by M/s NSL Nagapattinam Power & Infratech Pvt. Ltd., Hyderabad (EC granted on 13.10.2010 by MoEFCC).
3. 2x660 MW coal based Thermal Power Plant at villages Perunthottam and Agaraperunthottam, Sirkazhi Taluk, District Nagapattinam by M/s Sindya Power Generating Company Pvt. Ltd, Chennai (EC granted on 07.03.2013 by MoEFCC).

(c) to (e) The projects or activities require prior Environmental Clearance before undertaking any activities including construction work or expansion and modernization of existing projects or activities. Post issuance of Environmental Clearance the project proponents are required to file six monthly compliance reports to the Regional Office of MoEFCC and other regulatory bodies reporting compliance of the Environmental Clearance conditions.

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